CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 101/MP/2010
(On Remand)

Subject	:	Petition under Regulations 24 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Regulation 12 "Power to Remove Difficulties" and Regulation 13 "Power to Relax" of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, on account of additional cost incurred owing to revision of scale of pay for Executives from 1.1.2007 to 31.3.2009 consequent to implementation of the revision w.e.f. 1.1.2007.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Himachal Pradesh State Electricity Board (HPSEB) and 52 Others.
Date of Hearing	:	**20.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri M.G. Ramachandran, Senior Advocate, PGCIL Ms. Poorva Saigal, Advocate, PGCIL Ms. Shirin Gupta, Advocate, PGCIL Shri Mohit K. Mudgal, Advocate, BRPL and BYPL Ms. Harshita Verma, Advocate, BRPL and BYPL Shri Divyanshu Singh, Advocate, BRPL and BYPL Ms. Sunidhi Sachdeva, PGCIL

Record of Proceedings

At the outset, learned senior counsel for the Petitioner submitted that the APTEL, vide judgment dated 20.3.2024 in Appeal No. 86 of 2017, had remanded the Commission's order dated 1.1.2013 in Petition No. 101/MP/2010, limited to the aspect of Petitioner's entitlement to recover the pay and wage revision of its employees w.e.f. 1.1.2007 from the beneficiaries, and had directed the Commission to pass a fresh order in accordance with its observations.

2. Learned counsel for Respondent No. 27 (BRPL) submitted that the reply has already been filed vide affidavit dated 27.7.2026 in the matter, which may be considered.

3. After hearing, the Commission directed all the Respondent(s) to file their respective replies / written submissions, if any, within a week, with an advance copy to the Petitioner, who may file its rejoinder/written submissions, if any, within a week thereafter.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

sd/-
(Kamal Kishor)
Deputy Chief (Law)